

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/01010/2018

Dated Monday the 30th day of July Two Thousand Eighteen

PRESENT

**HON'BLE MR. R. RAMANUJAM, Member (A)
&
HON'BLE MR. P. MADHAVAN, Member (J)**

V.Kanagarajan,
No. D-4, P& T Staff Quarters,
Ashok Nagar, Chennai 600083.Applicant

By Advocate M/s. K.G. Vipra Narayanan

Vs

1.Union of India,
rep by Secretary,
Dept of Posts,
Dak Bhavan, Sansad Marg,
New Delhi 110001.

2.Director General of Posts,
Dept of Posts,
Dak Bhavan Sansad Marg,
New Delhi 110001.

3.The Assistant Director General (SGP),
Dept of Posts,
Dak Bhavan, Sansad Marg,
New Delhi 110001.

4.The Chief Postmaster General,
Tamil Nadu Circle,
Chennai 600002.

5.General Manager (Postal Accounts & Finance),
Tamil Nadu Circle,
Chennai 600008.Respondents

By Advocate Mr. K. Rajendran

ORAL ORDER

(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))

Heard. The applicants have filed this OA under section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:

“i. Forbear the respondents from reverting the applicant from his service position of Senior Time Scale (STS) in the post of Circle Post Master, Group “A” of Indian Postal Service to Junior Time Scale (JTS) of the same service by keeping the order of the 3rd respondent in No. 4-27/2014 SPG dated 17.07.2018 in abeyance till the disposal of the Review Petition dated 21.07.2018 pending before the 1st respondent and

ii. To pass such other order or direction as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case and thus render justice.”

2. It is submitted that the applicant made a Review Petition on 21.07.2018 against the order dt. 17.07.2018 retrospectively cancelling his promotion to STS (Group A). The said review petition is still pending for consideration. Learned counsel for the applicant submits that the applicant would be satisfied if the respondents are directed to consider the review petition within a time limit to be stipulated by this Tribunal and till such time status quo maintained with respect to the applicant.

3. Mr. K. Rajendran takes notice for the respondents.

4. Keeping in view the limited relief sought and without going into substantive merits of the case, we deem it appropriate to direct the

respondents to consider Annexure A7 review petition dt. 21.07.2018 in accordance with law and pass a reasoned order within a period of two weeks from the date of receipt of a copy of this order. Status quo shall be maintained in the meantime.

5. OA is disposed of with the above direction at the admission stage.

(P. Madhavan)
Member(J)

(R.Ramanujam)
Member(A)

30.07.2018

SKSI